

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 208- IA 221 of 2022
ITEM No 209- IA 577 of 2022
ITEM No 210- IA 576 of 2022
In
CP(IB) 349 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Multi Arc Coating and Straps Ltd

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant/ RP : Mr. Atul Sharma, Adv.
: Mr. Pratik Thakkar, Adv.
For the Respondent :

ORDER

IA 221 of 2022

Application is filed by RP under Section 30 for approval of Resolution Plan. Learned Counsel for the applicant Mr. Atul Sharma states that the recent judgment passed by the Hon'ble Supreme Court in State Tax Officer Vs. Rainbow Papers Ltd. will have to be considered by parties mainly CoC and Resolution Applicant. Hence, request to defer.

List on 16.11.2022.

IA 577 of 2022 & IA 576 of 2022

Applications are filed by set of workmen and employees through trade union. Learned Counsel Mr. Thakkar for the applicant states that they have filed an additional affidavit in compliance of the order dated 31.08.2022, and copies of some

of orders passed by the Labour Court are annexed. He seeks further time, as the certified copies of the other orders passed by the Labour Court are applied, and the translation in some of the orders which are in Gujarati is also under process.

List on 16.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**